

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL
PRINCIPAL BENCH AT NEW DELHI
ORIGINAL APPLICATION NO. 230 OF 2020
[EARLIER ORIGINAL APPLICATION NO. 55 OF 2016(WZ)]**

IN THE MATTER OF-

Jayashree Deepak Patil ...Applicant

Versus

The Vice Chairman and Managing Director,

Maharashtra State Road Development Corporation Ltd. & Ors. ...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

PAPER BOOK

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(ADVOCATE FOR THE APPLICANT)

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Date: 31.07.2021
Place: New Delhi



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BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL

PRINCIPAL BENCH AT NEW DELHI

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IN THE MATTER OF-

Jayashree Deepak Patil

...Applicant

Versus

The Vice Chairman and Managing Director,

Maharashtra State Road Development Corporation Ltd. &Ors.

...Respondents

ADDITIONAL AFFIDAVIT ON BEHALF OF APPLICANT

I, Mrs. Jayashree Deepak Patil, Age: 59 Years, Occupation: Farming, Residing At: Pen Connector, at Post Savrolli, Taluka-Khalapur, Dist: Raigad do hereby state on solemn affirmation as under:

1. I am the Original Applicant in the aforesaid Original Application pending before the Hon'ble Tribunal and as such I am conversant with the facts and circumstances of the present case and competent to swear the present affidavit.
2. The Original Application No. 55 of 2016(WZ) was filed before the Hon'ble Tribunal on 06.04.2016 raising the issue pertaining to the illegal and anti-environmental activities undertaken by the Respondent No. 1 to 3, for the construction of Truck Terminals at the Mumbai-Pune Expressway at Post Sarsan, Taluka-Khalapur, District Raigad, Maharashtra (hereinafter referred to as "***the Impugned Project***" or "***the Impugned Site***" for the sake of brevity and convenience).
3. The Respondent No. 2 is the Expressway Truck Terminal Pvt. Ltd., a company which is undertaking the work of the Truck Terminus at Survey No. 7/1, 7/2, 8/1, 8/1B, 8/4, 8/5, 11/3, 11/4, 12/1, 12/2, 12/3, 13, 14/1, 14/2, 14/3, 17/5 and 17/6 of Village-Sarsan, Taluka- Khalapur, Dist- Raigad along the Mumbai Pune Expressway, Maharashtra. The Respondent No. 3 is the Ocean Highway Facilities and Solutions Pvt. Ltd., a company engaged in undertaking the work of Truck Terminus at Survey No. 45/2a, 45/2b, 46/1+2a, 46/1+2c, 46/2, 47/1,

BEFORE ME
 SUBMITTED TO THE
 National Green Tribunal
 New Delhi
 Date: 06/04/2020
 3433

m. s. s. Patil

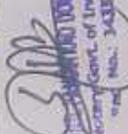
47/2, 48, 49/1+2, 49/3+4+6+8+9, 49/5, 49/7 and 50/2+3 of Village- Thanehave, Taluka- Khalapur, Dist- Raigad along the Mumbai Pune Expressway, Maharashtra. The construction activity of the Respondent No. 2 is adjacent to the agricultural field of the Applicant, whereas the construction activity of the Respondent No. 3 is across the expressway from the agricultural field of the Applicant.

4. The Respondent No. 2 and 3 for undertaking the construction of the Truck Terminals have dumped debris over natural streams and nalhas, thereby interfering with the ecology and changing the natural flow of the various streams, creating severe risk of flooding in adjoining agricultural and residential areas. Also, the Respondent No. 2 and 3, prior to commencing the development work of the truck terminal at the Mumbai Pune Expressway did not obtain the Consent to Establish from the Respondent No. 5 which was a pre-requisite under the provisions of the Air(Prevention and Control of Pollution) Act, 1981 and Water(Prevention and Control of Pollution) Act, 1974.
5. As the aforesaid Original Application was filed before the Hon'ble Tribunal in the year 2016 and thereafter the construction of the Impugned Projects has been completed by the Respondent No. 2 and 3 with the course of time, the Applicant is filing the present Additional Affidavit to apprise the Hon'ble Tribunal with the issues which remain for adjudication by the Hon'ble Tribunal in the present Original Application:

A. Issue Pertaining to the Grant of Consent to Establish:

- a. I say that the Respondent No. 1 granted the contract for the construction of the Truck Terminals at the Mumbai-Pune Expressway to the Respondent No. 2 and 3 vide registered agreements dated 05.11.2014 and 29.10.2014 respectively. In terms of the Affidavit in Reply of Respondent No. 1 dated 24.06.2016, the leveling of the plot for the construction work of the Impugned Project started in April 2015. **(Refer Page- 90 of the Affidavit in Reply by the Respondent No. 1 dated 24.06.2016).** The Respondent No. 2 has undertaken the construction of Truck Terminal, Shops, Service Centre of Vehicle, Fuel Station etc. at the Impugned Site and in terms of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, it was obligatory on the part of the Respondent No. 2 to obtain Consent to Establish from the Respondent No. 5 before commencing any activity at the Impugned Site. The Officials of the Respondent Board visited the Site of the Respondent No. 2 on 02.02.2016

BEFORE ME


 District Collector,
 Raigad District,
 Maharashtra.

Mrs. S.D. Pahl

and 19.05.2016 and observed that the Respondent No. 2 had commenced the construction at the Impugned Site without obtaining Consent to Establish from the Respondent No. 5. Thus, the Respondent Board having found the Respondent No. 2 to have commenced the construction activities at the Impugned Site without obtaining the consent from the Respondent Board, the Respondent No. 5 in exercise of its power u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 issued directions dated 07.07.2016 to the Respondent No. 2 as to why the construction activity of the Respondent No. 2 should not be directed to be closed down. **(Refer Page- 78 of the Affidavit in Reply by the Respondent No. 5 dated 12.07.2016)**

- b. The Respondent No. 2 having commenced the construction of the Impugned Project in April 2015, applied for Consent to Establish from the Respondent No. 5 only on 23.06.2016. Thus, the Respondent No. 2 commenced construction work of the Impugned Project without obtaining the Consent to Establish from the Respondent Board in violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- c. The Respondent No. 2 was granted the Consent to Establish under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 from the Respondent Board only on 19.07.2016 i.e., almost 15 months after completing almost all the construction of the Truck Terminals and the Food Mall. **(Refer Page- 114 of the Additional Affidavit by the Respondent No. 5 dated 09.08.2016)**
- d. In view thereof, the Respondent No. 2 having commenced construction between April 2015 – 19.07.2016 in violation of the Water Act, 1974 and Air Act, 1981 without obtaining the Consent to Establish from the Respondent Board, this Hon'ble Tribunal may be pleased to direct imposition of appropriate Environmental Compensation upon the Respondent No. 2.
- e. Moreover the Respondent Board has been playing in the hands of the Respondent No. 2 as even though the Respondent No. 5 had issued proposed directions dated 07.07.2016 u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, to the Respondent No. 2 for commencing the construction of the impugned project without obtaining consent from the Respondent Board, the Respondent No. 5 has condoned the illegality of the Respondent No. 2 by

BEFORE MR

 THE DISTRICT JUDGE
 The City of Pondicherry
 605 006

Mrs S.D. Paul

issuing interim directions dated 14.07.2016, directing the Respondent No. 2 to obtain the Consent to Establish from Respondent No. 5. (**Refer Page- 112 of the Additional Affidavit by the Respondent No. 5 dated 09.08.2016**). Vide the interim directions dated 14.07.2016 the Respondent Board by merely imposing a Bank Guarantee of Rs. 50,000/- on the Respondent No. 2 has directed the Respondent No. 2 to obtain a post-facto Consent to Establish from the Respondent Board, a concept which is alien to the Environmental Law. Thus, the Respondent Board by issuing interim directions dated 14.07.2016 to the Respondent No. 2 have discharged the Respondent No. 2 from the violations of the Water Act and the Air Act and allowed the Respondent No. 2 to go scot-free without imposing any penal punishment on the Respondent No. 2. Such action of the Respondent No. 5, who is under a statutory obligation to ensure compliance of the provisions of the Water Act and the Air Act, shows complete disregard of Respondent No. 5 towards the statutory provisions of law. Thus, this Hon'ble Tribunal ought to take cognizance of such negligent attitude of the Respondent Board and impose appropriate Environmental Compensation on the Respondent No. 2 for commencing construction of the impugned project in violation of the provisions of the Water Act and the Air Act.

- f. Similarly, in terms of the Affidavit in Reply filed by the Respondent No. 3 before this Hon'ble Tribunal, the construction of the impugned project of the Respondent No. 3 commenced in 2015. (**Refer Page- 89 of the Affidavit in Reply by the Respondent No. 3 dated 13.07.2016**). Further, in terms of the Affidavit in Reply of Respondent No. 1 dated 24.06.2016, the leveling of the plot for the construction work of the Impugned Project started in April 2015. The Respondent No. 3 has undertaken the construction of Truck Terminal, Shops, Service Centre of Vehicle, Fuel Station etc. at the Impugned Site and in terms of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and the Air (Prevention and Control of Pollution) Act, 1981, it was obligatory on the part of the Respondent No. 3 to obtain Consent to Establish from the Respondent No. 5 before commencing any activity at the Impugned Site. The Officials of the Respondent Board visited the Site of the Respondent No. 3 on 02.02.2016 and 19.05.2016 and observed that the Respondent No. 3 had commenced the construction at the Impugned Site without obtaining Consent from the Respondent No. 5. Thus, the Respondent Board having found the Respondent No. 3 to have commenced the construction activities at the Impugned Site without obtaining the consent

BEFORE ME

SUBJ: AIR POLLUTION BOARD
 Copy of the
 No. 347

ms S. D. Paul

from the Respondent Board, the Respondent No. 5 in exercise of its power u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, 1981 issued directions dated 07.07.2016 to the Respondent No. 3 as to why the construction activity of the Respondent No. 3 should not be directed to be closed down. **(Refer Page- 80 of the Affidavit in Reply by the Respondent No. 5 dated 12.07.2016)**

- g. The Respondent No. 3 having commenced the construction of the Impugned Project in April 2015, applied for Consent to Establish from the Respondent No. 5 only two years after commencing construction. Thus, the Respondent No. 3 commenced construction work of the impugned project without obtaining the Consent to Establish from the Respondent Board in violation of the provisions of the Water (Prevention and Control of Pollution) Act, 1974 and Air (Prevention and Control of Pollution) Act, 1981.
- h. The Respondent No. 3 was granted the Consent to Establish under Section 25 of the Water (Prevention and Control of Pollution) Act, 1974 and Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 from the Respondent Board only on 26.08.2016 i.e., almost 16 months after commencing the construction of the Truck Terminals and the Food Mall. In view thereof, the Respondent No. 3 having commenced construction between April 2015 – 26.08.2016 in violation of the Water Act, 1974 and Air Act, 1981 without obtaining the Consent to Establish from the Respondent Board, this Hon'ble Tribunal may be pleased to direct imposition of appropriate Environmental Compensation upon the Respondent No. 3. The copy of the Consent to Establish dated 26.08.2016 has never been brought on record by any of the parties in the present proceedings and therefore the same is being annexed herewith.

A copy of the Consent to Establish dated 26.08.2016 granted to the Respondent No. 3 by the Respondent No. 5 is enclosed herewith as **ANNEXURE A-1.**

- i. Moreover the Respondent Board has been playing in the hands of the Respondent No. 3 as even though the Respondent No. 5 had issued proposed directions dated 07.07.2016 u/s 33A of the Water (Prevention and Control of Pollution) Act, 1974 and u/s 31A of the Air (Prevention and Control of Pollution) Act, to the Respondent No. 3 for commencing the construction of the impugned project without obtaining consent from the Respondent Board,

BEFORE ME
 SIGNATURE BOARD
 Cont. of India
 No. 1428

ms BD PCH

the Respondent No. 5 has condoned the illegality of the Respondent No. 3 by issuing interim directions dated 14.07.2016, directing the Respondent No. 3 to obtain the Consent to Establish from Respondent No. 5. Vide the interim directions dated 14.07.2016 the Respondent Board by merely imposing a Bank Guarantee of Rs. 50,000/- on the Respondent No. 3 has directed the Respondent No. 3 to obtain a post-facto Consent to Establish from the Respondent Board, a concept which is alien to the Environmental Law. Therefore, the Respondent No. 5 allowed the Respondent No. 3 to evade from the rigors of law by permitting the Respondent No. 3 to violate the prescribed procedure contemplated in the Air Act and Water Act vide the interim directions dated 14.07.2016. The Respondent No. 5 has let the Respondent No. 3 bypass the penalty to be imposed upon the Respondent No. 3 for the violation of the Air Act and Water Act by granting a post-facto Consent to Establish for a project which should have obtained a prior Consent to Establish before the commencement of the construction activities. Thus, the Respondent No. 5 has failed to fulfill the Statutory Obligations prescribed under the Air Act and Water Act to control, abate and prevent pollution by refraining from invoking the penal provisions on the Respondent No. 3. In such circumstances, it is imperative for this Hon'ble Tribunal to intervene and take cognizance of the unlawful and irresponsible action of the Respondent No. 5 and direct imposition of Environmental Compensation on the Respondent No. 3.

B. Issue Pertaining to the dumping debris over natural streams and nallas for undertaking construction at the Impugned Site by the Respondent No. 2 and 3:

- a. The Respondent No. 2 and 3 for the purpose of undertaking the construction of the Impugned Projects, have indulged in dumping debris over various streams which were present at the Impugned site prior to the construction of the Truck Terminals at the Impugned Site, resulting in change in the natural flow of various streams and creating the risk of flooding in the adjoining agricultural and residential areas. Further, the Respondent No. 2 and 3 have also indulged in cutting of various bushes, trees, thereby interfering with the ecology.
- b. A perusal of the Google Earth Images from the year 2007-2021 of the Impugned Site depict massive environmental and ecological damage undertaken at the Impugned Site due to the development activities of the Respondent No. 2 and 3 for the construction of Truck Terminals. The Google Earth Image for

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October, 2007 shows that in the year 2007, there existed 4-5 streams within the Impugned Site which eventually merged into the Panchganga River. These streams at the Impugned site ensured, that the rain water during the Monsoon season was not clogged in the agricultural fields adjacent to the Impugned Site and the excess rain water would flow into the Panchganga River through these streams. Thus, the streams at the Impugned Site created a natural flood control system and kept a regular check on flooding of the agricultural fields.

A copy of the Google Earth image for October, 2007 of the Impugned Site is enclosed herewith as **ANNEXURE A-2**.

- c. Further, a perusal of the Google Earth image of the Impugned Site for April, 2009 also depicts that, the streams existing at the Impugned Site facilitated a natural flow of water into the Panchganga River.

A copy of the Google Earth image for April, 2009 of the Impugned Site is enclosed herewith as **ANNEXURE A-3**.

- d. Similarly, the Google Earth images of the Impugned Site for October, 2011 and November, 2013 demonstrate the presence of various bushes, trees and streams and the Impugned Site. These bushes, trees and streams were present at the Impugned site prior to the commencement of the work of the Impugned Projects. However, the construction of the Truck Terminals at the Impugned Site, has caused change in the natural flow of various streams, thereby creating severe risk of flooding in the adjoining agricultural and residential areas.

A copy of the Google Earth image for October, 2011 of the Impugned Site is enclosed herewith as **ANNEXURE A-4**.

A copy of the Google Earth image for November, 2013 of the Impugned Site is enclosed herewith as **ANNEXURE A-5**.

- e. The Respondent No. 2 and 3 commenced construction of the Impugned Project of the Truck Terminals in April, 2015. In order to undertake the construction of the Truck Terminals at the Impugned Site, the Respondent No. 2 and 3 started dumping debris over the various streams present at the Impugned Site along with destructing the bushes and trees at the Impugned Site. A perusal of the Google Image for January, 2016 clearly reveals the unnatural and anti-environmental destruction of the streams and trees at the behest of the Respondent No. 2 and 3 for undertaking the construction of the Impugned Project of Truck Terminals. The Respondent No. 2 and 3 by earth filling and dumping debris over the natural streams have caused alterations in the natural streams, thereby causing an imbalance in the river ecosystem.

BEFORE ME
 SINGH
 NOTARY PUBLIC
 PUNJAB

Mrs S D Park

A copy of the Google Earth image for January, 2016 of the Impugned Site is enclosed herewith as **ANNEXURE A-6**.

- f. Also, the Google Earth images for October 2018, November 2020 and July 2021 clearly disclose the massive construction of the Truck Terminals undertaken by the Respondent No. 2 and 3. Further, a comparison of the Google Earth images from the year 2007 till 2021 demonstrate that enormous levelling of land and dumping of debris in the streams had been undertaken by the Respondent No. 2 and 3, resulting in ecological and social changes in the Environment.

A copy of the Google Earth image for October, 2018 of the Impugned Site is enclosed herewith as **ANNEXURE A-7**.

A copy of the Google Earth image for November, 2020 of the Impugned Site is enclosed herewith as **ANNEXURE A-8**.

A copy of the Google Earth image for July, 2021 of the Impugned Site is enclosed herewith as **ANNEXURE A-9**.

- g. Thus, it becomes abundantly clear that the Respondent No. 2 and 3 have undertaken massive earth filling and dumping at the Impugned Site, thereby obstructing the natural flow of the streams flowing into the Panchganga River. Such anti-environmental activities have caused irreparable and irreversible damage to the environment, the consequence of which shall have to be borne by the residents of the adjacent areas. Also, the obstruction in the natural flow of the streams raises a threat of flooding in the Sarsan region of Taluka-Khalapur. The Respondent No. 2 and 3 ought to be made liable for the damage caused to the Environment due to their illegal and anti-environmental activities. The Hon'ble Tribunal keeping in mind the Polluter Pay Principle as enumerated u/s 20 of the National Green Tribunal Act, 2010, ought to impose exemplary Environmental Compensation upon the Respondent No. 2 and 3 for manipulating with the natural flow of the streams at the Impugned Site and disturbing the Panchganga River.

C. Damage to Crops and the Agricultural Fields of the Applicant:

- a. The Applicant herein, is the owner of the agricultural field adjacent to the Impugned Site. Due to the illegal dumping and earth filling undertaken by the Respondent No. 2 and 3, the natural streams at the Impugned Site have disappeared and the rain water during the Monsoon season is getting clogged in the agricultural field of the Applicant. This water clogging in the agricultural field of the Applicant has resulted in damage to the crops of the Applicant thereby, making the agricultural field of the Applicant barren.

Mrs. S.D. Palk

- b. The Applicant in the adjoining agricultural fields has been growing Rice since the year 2010. However, due to the construction of the Truck Terminals and the flooding of the agricultural fields, the agricultural activities of the Applicant have come to a stand-still as the agricultural field of the Applicant has become infertile and unproductive. A copy of the 7/12 Extracts for the agricultural fields adjoining the Impugned Site, clearing demonstrate that the agricultural crops like rice were being grown since the year 2010.

A Tabular Representation hereinbelow depicts the various crops grown at the agricultural field adjoining the Impugned Site from the year 2010:-

Sr No.	Survey No.	Owner Name	Crop	Year
1.	7-1A	Laxman Raghunath Jadhav	Rice (0.14ha. and 7 R)	2010-2011
2.	8-1A	Ravindra Narayan Gaikwad & Others	Rice (0.24 ha. and 8 R)	2010-2011
3.	11-2	Vilas Raghunath Puri & Others.	Rice (0.06 ha. and 8 R)	2010-2011
4.	11-3A	Kuldeep Deepak Patil s/o Applicant	Rice (0.58 ha. and 5 R)	2010-2011
			Rice (0.58 ha. and 5 R)	2011-2012
			Rice (0.58 ha. and 5 R)	2012-2013
			Rice (0.58 ha. and 5 R)	2013-2014
5.	11-4A	Nababai Yashwant Gharat	Rice (0.27 ha.)	2010-2011
6.	17-4A	Deepak Annasaheb Patil husband of the Applicant	Rice (0.24 ha.)	2010-2011
			Rice (0.24 ha.)	2011-2012
			Rice (0.24 ha.)	2012-2013
			Rice (0.24 ha.)	2013-2014

A copy of the 7/12 Extracts of the Survey Numbers adjoining the Impugned Site depicting the various crops grown at the agricultural field adjoining the Impugned Site are enclosed herewith as **ANNEXURE A-10COLLY**.

BEFORE ME

 SIMHABHAIJI KADAM
 District Collector, Indore
 Dist. No. 3425

Mrs. S.D. Patil

- c. In view of the above 7/12 Extracts, it is abundantly clear that the Applicant as well as various other residents of the adjoining agricultural fields have been growing agricultural crops in their fields since the year 2010. However, after the construction of the Impugned Truck Terminals commenced in 2015, as there was water clogging in the agricultural fields of the Applicant as well as the adjoining residents, it has not been possible to utilize the agricultural field for agricultural purposes. Thus, the Applicant along with other residents have suffered huge financial losses since the year 2015 which ought to be compensated by the Respondent No. 2 and 3.
- d. Thus, the liability of the Respondent No. 2 and 3 to pay compensation to the Applicant has been clearly established. The Respondent No. 2 and 3 are solely responsible for causing damage to the agricultural fields of the Applicant, which has resulted only due to the adverse impact of the construction activities of the Respondent No. 2 and 3. This Hon'ble Tribunal under the provisions of Section 15 and 17 of the National Green Tribunal Act, 2010 is empowered to impose liability for compensation amongst those responsible for the anti-environmental activities. In the present case, as the damage caused due to the anti-environmental activities of the Respondent No. 2 and 3 is already established, this Hon'ble Tribunal may be pleased to direct the Respondent No. 2 and 3 to pay compensation to the Applicant for causing damage to the agricultural field of the Applicant.
- e. Furthermore, as the construction activities of the Respondent No. 2 and 3 have caused obstruction in the natural flow of the streams at the Impugned Site, resulting in damage to the agricultural field of the Applicant, the Respondent No. 2 and 3 ought to be directed to retribute and restore the Impugned Property to facilitate the natural flow of the streams at the Impugned Property.
- f. In view of the submissions made herein above, the Respondent No. 2 and 3 ought to be imposed Environmental Compensation for undertaking the construction activities of Truck Terminals at the Impugned Site without obtaining Consent to Establish from the Respondent No. 5 and held liable under the Polluter Pays Principle for obstructing the natural flow of the streams at the Impugned Site.

Besides, the Respondent No. 2 and 3 ought to be held accountable for the damage caused to the agricultural field of the Applicant and directed to pay compensation to the Applicant and restore the Impugned Site to facilitate the natural flow of the streams at the Impugned Site.

BEFORE ME
 SUDIP K. SAHA
 Secretary
 No. 10, Park Road
 New Delhi - 110001

Mrs. S. D. Paul

D. ISSUE PERTAINING TO THE CONSTRUCTION OF THE GABION WALL, CAUSING ACCUMULATION OF RAIN WATER IN THE AGRICULTURAL FIELDS OF THE APPLICANT.

- a. The Applicant on 01.06.2016, vide a Miscellaneous Application bearing No. 172 of 2016 in O.A. No. 55 of 2016, raised the issue of construction of a Gabion Wall undertaken by the Respondent No. 1 and 2 at the Impugned Site. The Respondent No. 2 while constructing the Impugned Project at the site, have constructed a wall-type structure called as a 'Gabion Wall' with an intention to prevent the storm water during the rainy season from entering into the adjoining field of the Applicant. However, the result of the construction of the Gabion Wall led to the erosion of the fertile layer of the soil of the field of the Applicant due to accumulation of rainwater in the field of the Applicant. Thus, this Hon'ble Tribunal vide its order dated 20.06.2016 was pleased to direct status quo at the Impugned Property, thereby restricting the construction of the Gabion Wall by the Respondent No. 2.
- b. Thereafter, on 15.07.2016 the matter was listed before this Hon'ble Tribunal, wherein, this Hon'ble Tribunal on a statement made by the Respondent No. 2 that, measures would be taken to ensure that the storm water during the rainy season would be channelized and no storm water would pass from the fields of the Applicant, was pleased to vacate the interim order dated 20.06.2016, with a directing to the Respondent No. 2 to file such an Affidavit along with a Plan for storm water drainage system. In view thereof, the M.A. No. 172 of 2016 in O.A. No. 55 of 2016 was disposed-off and the Interim Order dated 20.06.2016 stood vacated.
- c. In pursuance of the directions passed by this Hon'ble Tribunal dated 15.07.2016, the Respondent No. 2 filed an Affidavit dated 21.07.2016 along with the Action Plan wherein the Respondent No. 2 has claimed that the entire storm water during the rainy season would be channelized through the Impugned Project Site with the use of gravity towards the main storm water drainage pipelines passing along the Express Highway on the South-Western side and through premises of the Impugned Project and no storm water would ever pass from the Impugned Project site to the lands of the Applicant.
- d. Thereafter, vide another M.A. No. 297 of 2016 in O.A. No. 55 of 2016 before this Hon'ble Tribunal, the Applicant raised its grievance regarding the Affidavit dated 21.07.2016 filed by the Respondent No. 2, seeking a recall of the order dated 15.07.2016 and the immediate removal of the Gabion Wall by the Respondent No. 2. However, the M.A. No. 297 of 2016 in O.A. No. 55 of 2016

BEFORE ME
 SUDHAKAR K. DOVING
 Justice, City of Tiruchirappalli
 Reg. No. 3123

ms 30/2016

filed by the Applicant before this Hon'ble Tribunal was withdrawn by the Applicant on 06.12.2016 with the liberty of this Hon'ble Tribunal to file a fresh Application if required.

- e. In pursuance of the liberty granted by the Hon'ble Tribunal on 06.12.2016, the Applicant vide the present Additional Affidavit is bringing on record the situation at the Impugned Site after the completion of the Gabion Wall. The Respondent No. 2 along with its Affidavit dated 21.07.2016 had annexed a map prepared by the Architect Studio Box for the Impugned Project, depicting as to how the entire storm water during the rainy season would be channelized through the Impugned Project site and no storm water would pass through the field of the Applicant. The said Map has been prepared on an assumption that the average rainfall per year at the Impugned area is 2.95 mtrs and on the basis of this data the Respondent No. 2 has carried out calculations to show that the storm water drainage system of the Respondent No. 2 shall prevent water lodging and flowing in the field of the Applicant as the natural streams are closed by respondent no 2.
- f. The Ministry of Water Resources, Central Ground Water Board, Government of India in 2013 has published an article viz. "Ground Water Information, Raigad District". In the said article, the average rainfall data from 2002-2012 shows that Taluka- Khalapur of District- Raigad wherein the Impugned site lies, receives an average rainfall of 6307.85 mm i.e. 6.3 mtrs of rainfall. Thereafter, the Indian Meteorological Department, Ministry of Earth Sciences in "Rainfall Statistics of India 2016" has shown the annual rainfall for the year 2016 as 4007.8 mm i.e. 4.0 mtrs in the district of Raigad. Thus, considering the average rainfall in the District- Raigad, it is apparent that the rainfall in District- Raigad is more than 2.95 mtrs as considered by the Respondent No. 2 while constructing the Gabion Wall and storm water drainage pipe line at the Impugned Site. The extracts from the "Ground Water Information, Raigad District" and the "Rainfall Statistics of India 2016" showing the rainfall in District- Raigad is enclosed herewith as **ANNEXURE A-11 COLLY**.
- g. Thus, the effect of the mis-calculation of 2.95 mtrs of average rainfall in District-Raigad for constructing the storm water drainage pipe lines and Gabion Wall has resulted in serious water clogging during the monsoon season in the adjacent Agricultural Field of the Applicant. In such circumstances, it is crucial for this Hon'ble Tribunal to constitute a committee to undertake inspection of the Impugned Site and evaluate the effect of the construction of storm water drainage pipe lines and Gabion Wall on the flow of the rainwater.

BEFORE ME
 SURESH K. D. DONDRE
 Secretary
 Govt. of India
 New No. 3433

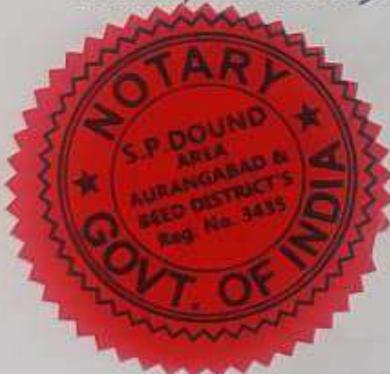
Mrs. S. D. Patil

- n. Further it is submitted that the use of storm water drainage pipe lines for closing natural streams is violation of water (prevention and control of pollution act 1974 and also the design of storm water drainage pipe line based on average rainfall is totally wrong and misleading, it should be designed on heighest rainfall in the area. Due to closing of natural streams and nalls, the water is lodging and flowing through agriculture land surrounding the impugned project.
- i. The order passed by Hon. Tribunal in application no. 93/2015(WZ) is totally violated by responent no 1 to 5 the order is enclosed herewith as ANNEXURE A- 12 COLLY.

Whatever stated herein above is true and correct to the best of my knowledge and belief and nothing material has been concealed there from. Also, the Annexures enclosed herewith this Affidavit are true copies of the Original Documents.

Aurangabad Mrs D Patel

Solemnly affirmed at Pune on 31st day of July, 2021.



Mrs D Patel
DEPONENT

VERIFICATION

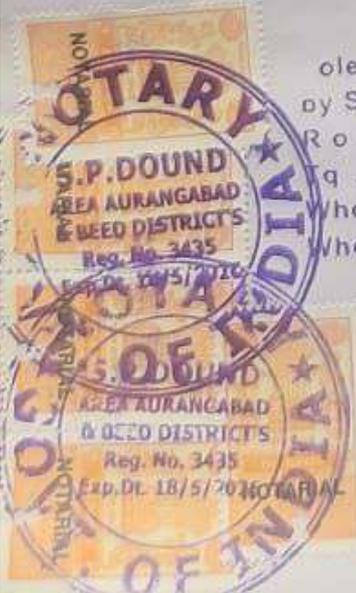
Verified at Aurangabad on this 31st day of July, 2021 that the contents of the present affidavit are true and correct and nothing material has been concealed therefrom.

AFFIDAVIT

Solemnly affirmed before me
by Shri Smt. Jankeshree Jee Patil (Peti)
R/o Sachin Age 34 years
q Khatapur - D. Jangal - Col. forming
Who identified by ADV. Sangramsingh Bhosle
Whom He She is personally Known.

Mrs D Patel

DEPONENT



NOTED & REGISTERED
AT Sr. No. 17/38/2021
THIS DOCUMENT CONTAINS
13 PAGES

BEFORE ME

(Signature)
SUNIL PANDITRAO DOUND

Advocate Notary Govt. of India
AREA AURANGABAD & BEED DISTRICTS
Reg. No. 3435
Ph: (0240)-2481952 (M) 982203334

31/7/2021

MAHARASHTRA POLLUTION CONTROL BOARD

474

Phone : 022- 27576034

022-27572620

Fax : 022- 27562132

Email : roraigad@mpcb.gov.in

Visit At : <http://mpcb.gov.in>

Regional Office, Raigad

Raigad Bhavan,

6th floor Sector - 11,

C.B.D Belapur

Navi Mumbai - 400614

Orange/L.S.I

Date: 26/08/2016

Consent No: RO-Raigad/Consent/1608000645

Consent to Establish under Section 25 respectively of the Water (Prevention and Control of Pollution) Act, 1974 under Section 21 of the Air (Prevention and Control of Pollution) Act, 1981 and Authorization/Renewal of Authorization under Rule 5 of the Hazardous Waste (Management, Handling & Transboundary Movement) Rules, 2008.

[To be referred as Water Act, Air Act and HW (M&H) Rules respectively].

CONSENT is hereby granted to

M/s. Ocean Highway Facilities & Solution Pvt. Ltd.
At. Thanenhave, Mumbai- Pune Expressway,
Tal. Khalapur, Dist. Raigad.

located in the area declared under the provisions of the Water Act, Air act and Authorization under the provisions of HW(M&H) Rules and amendments thereto subject to the provisions of the Act and the Rules and the Orders that may be made further and subject to the following terms and conditions:

1. The Consent to Establish is granted for a period up to: Commissioning of the Unit or Five years whichever is earlier.
2. The Consent is valid for the manufacture of -

Sr. No.	Product Name	Maximum Quantity
1	Truck Terminus with toilet facilities & parking	Truck Parking Provision - 200.0 nos.
2	Food Mall	All types of Food catering as per order.
3	Lodging & Boarding	Rooms- 60 Nos.
4	Service Centre for vehicles/Trucks	30.0 Nos./Day

3. CONDITIONS UNDER WATER ACT:

- (i) The daily quantity of trade effluent from the factory shall not exceed 13.00M³
- (ii) The daily quantity of sewage effluent from the activity shall not exceed 64.00M³.
- (iii) Trade Effluent :

Treatment: The applicant shall provide comprehensive treatment system consisting of primary / secondary and/or tertiary treatment as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of the treated effluent to the following standards:

1	pH	Between	5.5 to 9.0
2	Oil & Grease	Not to exceed	10 mg/l
3	Suspended Solids	Not to exceed	100 mg/l.
4	BOD 3 Days 27 degree C	Not to exceed	100 mg/l.
5	COD	Not to exceed	250 mg/l.
6	TDS	Not to exceed	2100 mg/l.

MPCB-Consent-0000010805



7	Sulphates	Not to exceed	1000 mg/l.
8	Chlorides	Not to exceed	600 mg/l

- (iv) **Trade Effluent Disposal-** The treated effluent shall be used on land for gardening within own premises only. There shall not be any discharge outside the premises
- (v) **Sewage Effluent Treatment:** The applicant shall provide comprehensive treatment system as is warranted with reference to influent quality and operate and maintain the same continuously so as to achieve the quality of treated effluent to the following standards.

1	Suspended Solids	Not to exceed	100 mg/l.
2	BOD 3 Days 27 degree C	Not to exceed	100 mg/l.
3	Free Ammonia	Not to exceed	1.2 mg/l.
4	TDS	Not to exceed	2100 mg/l.
5	Sulphates	Not to exceed	1000 mg/l.
6	Chlorides	Not to exceed	600 mg/l
7	Fecal Coliform	No FC/100 ml	
8	Total Coliform	200/100 ml	

- (vi) **Sewage Effluent Disposal:** The treated domestic effluent shall be used on land for gardening, irrigation, plantation within own premises only. There shall not be any discharge of effluent outside the premises..

(vii) **Non-Hazardous Solid Wastes: NA**

Sr. No.	Type Of Waste	Quantity	UOM	Treatment	Disposal
1	Canteen Waste/Food waste	500.0	Kg/Day	Organic Composting with Biological treatment.	Used as manure

Other Conditions: Industry should monitor effluent quality regularly.

4. The applicant shall comply with the provisions of the Water (Prevention & Control of Pollution) Cess Act, 1977 (to be referred as Cess Act) and amendment Rules, 2003 there under

The daily water consumption for the following categories is as under:

- | | | |
|---|-----|-----------|
| (i) Domestic purpose | ... | 80.00 CMD |
| (ii) Water gets Polluted & Pollutants are Biodegradable | ... | 15.00 CMD |
| (iii) Water gets Polluted, Pollutants are not Biodegradable & Toxic | ... | 0.00 CMD |
| (iv) Industrial Cooling, spraying in mine pits or boiler feed | ... | 0.00 CMD |
| (v) Agriculture/Gardening | ... | 00.00 CMD |

The applicant shall regularly submit to the Board the returns of water consumption in the prescribed form and pay the Cess as specified under Section 3 of the said Act.

5. CONDITIONS UNDER AIR ACT:

- (i) The applicant shall install a comprehensive control system consisting of control equipments as is warranted with reference to generation of emission and operate

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[Handwritten signature]



and maintain the same continuously so as to achieve the level of pollutants to the following standards:

(i)	SPM/TPM	Not to exceed	150 mg/Nm ³
(ii)	SO ₂	Not to exceed	7.2 Kg/day

a. Control Equipment:

- I. Applicant shall provide and operate Air Pollution Control System of sufficient capacity to control the air emissions.
- II. There shall not be any secondary (fugitive) emissions.

b. Conditions for D.G. Set:

- a. Noise from the D.G. Set should be controlled by providing an acoustic enclosure or by treating the room acoustically.
- b. Industry should provide acoustic enclosure for control of noise. The acoustic enclosure/ acoustic treatment of the room should be designed for minimum 25 dB (A) insertion loss or for meeting the ambient noise standards, whichever is on higher side. A suitable exhaust muffler with insertion loss of 25 dB (A) shall also be provided. The measurement of insertion loss will be done at different points at 0.5 meters from acoustic enclosure/room and then average.
- c. The industry shall take adequate measures for control of noise levels from its own sources within the premises in respect of noise to less than 55 dB(A) during day time and 45 dB(A) during the night time. Day time is reckoned between 6 a.m. to 10 p.m and night time is reckoned between 10 p.m to 6 a.m.
- d. Industry should make efforts to bring down noise level due to DG set, outside industrial premises, within ambient noise requirements by proper siting and control measures.
- e. Installation of DG Set must be strictly in compliance with recommendations of DG Set manufacturer.
- f. A proper routine and preventive maintenance procedure for DG set should be set and followed in consultation with the DG manufacturer which would help to prevent noise levels of DG set from deteriorating with use
- g. D.G. Set shall be operated only in case of power failure
- h. The applicant should not cause any nuisance in the surrounding area due to operation of D.G. Set

C. Standards for Stack Emissions:

- (i) **The applicant shall observe the following fuel pattern:-**

Sr. No.	Type Of Fuel	Quantity	UOM
1	Diesel	45.0	Litr/hrs.

The applicant shall erect the chimney(s) of the following specifications:-

Sr. No.	Chimney Attached To	Height in Mtrs.
I	D.G. Set (400 KVA)	6.0 above roof level

- (ii) The applicant shall provide ports in the chimney/(s) and facilities such as ladder, platform etc. for monitoring the air emissions and the same shall be open for inspection to/and for use of the Board's Staff. The chimney(s) vents attached to various sources of emission shall be designated by numbers such as S-1, S-2, etc. and these shall be painted/ displayed to facilitate identification.
- (iii) The industry shall take adequate measures for control of noise levels from its own sources within the premises so as to maintain ambient air quality standard in respect of noise to less than 75 dB(A) during day time and 70 dB(A) during night time. Day time is reckoned in between 6 a.m. and 10 p.m. and night time is reckoned between 10 p.m. and 6 a.m.



(iv) Other Conditions:

- 1) The industry should not cause any nuisance in surrounding area.
- 2) STP shall not cause any smell nuisance in surrounding area
- 3) Industry shall develop sufficient green belt in and around the premises

6. CONDITIONS UNDER HAZARDOUS WASTE (MANAGEMENT, HANDLING & TRANSBOUNDARY MOVEMENT) RULES, 2008:

- (i) The Industry shall not generate any type of hazardous waste.
- (ii) Treatment: - NIL
 1. The authorization is hereby granted to operate a facility for collection, storage, transport & disposal of hazardous waste.
 2. The industry should comply with the Hazardous Waste (M. H&T) Rules, 2008.

7. Whenever due to any accident or gas leakage or other unforeseen act or even, such emissions occur or is apprehended to occur in excess of standards laid down, such information shall be forthwith Reported to Collector, Directorate of Industry, Safety and Health, Police Station, Fire Brigade, Directorate of Health Services, Department of Explosives, Board and Local Body and the production process should be stopped by taking all necessary safety measures. The industry shall also monitor the emission and ensure that the emissions do not cause any harm or nuisance in the surrounding. The industry should not restart the process without permission of the Board and other statutory organization as require under the law.

8. Industry shall comply with following additional conditions:

- i. The applicant shall maintain good housekeeping and take adequate measures for control of pollution from all sources so as not to cause nuisance to surrounding area / inhabitants.
- ii. The applicant shall bring minimum 33% of the available open land under green coverage/ tree plantation.
- iii. Solid waste – The non-hazardous solid waste arising in the factory premises, sweepings, etc., be disposed of scientifically so as not to cause any nuisance / pollution. The applicant shall take necessary permissions from civic authorities for disposal to dumping ground.
- iv. The applicant shall provide for an alternate electric power source sufficient to operate all pollution control facilities installed by the applicant to maintain compliance with the terms and conditions of the consent. In the absence, the applicant shall stop, reduce or otherwise, control production to abide by terms & conditions of this consent regarding pollution levels.
- v. The applicant shall not change or alter quantity, quality, the rate of discharge, temperature or the mode of the effluent / emissions or hazardous wastes or control equipment's provided for without previous written permission of the Board.
- vi. The applicant shall provide facility for collection of environmental samples and samples of trade and sewage effluents, air emissions and hazardous wastes to the Board staff at the terminal or designated points and shall pay to the Board for the services rendered in this behalf.
- vii. The applicant shall make an application for renewal of the consent at least 60 days before the date of the expiry of the consent.
- viii. The firm shall submit to this office, the 30th day of September every year, the Environmental Statement Report for the financial year ending 31st March in the prescribed Form-V as pre the provisions of rule 14 of the Environment (Protection) (Second Amendment) Rules, 1992.
- ix. As inspection book shall be opened and made available to the Board's officers during their visit to the applicant.
- x. The applicant shall install a separate electric meter showing the consumption of energy for operation of domestic and industrial effluent treatment plants and air



- pollution control system. A register showing consumption of chemicals used for treatment shall be maintained.
- xi. Separate drainage system shall be provided for collection of trade and sewage effluents. Terminal manholes shall be provided at the end of collection system with arrangement for measuring the flow. No effluent shall be admitted in the pipes / sewers down- stream of the terminal manholes. No effluent shall find its way other than in designed and provided collection System.
- xii. Neither storm water nor discharge from other premises shall be allowed to mix with the effluents from the factory.
9. Board reserves right to review, amend, suspend, revoke etc. this consent and the same shall be binding on the applicant.
10. The consent should not be construed as any exemption from obtaining necessary NOC from other Govt. agencies as may deemed fit necessary.
11. The applicant shall comply with the interim direction issued by this office vide letter No. MPCB/ROR/ID/152 dtd.14.07.2016.
12. Industry shall apply for consent to operate before starting of actual commercial activity.
13. Project Proponent shall install Effluent Treatment Plant & Sewage Treatment Plant before starting of actual commercial activity and shall submit Bank Guarantee of Rs.2.0 lakh towards provision of the same in favor of Regional Officer, Raigad within 15 days' time period.
14. The applicant shall submit Bank Guarantee of Rs. 1.0 lakh in favor of Regional Officer, Raigad, within 15 days period towards compliance of consent condition and Hon'ble NGT (WZ), Pune direction in the case No.55/2016 time to time.
15. The consent is issued as per the letter submitted by industry vide dt.25.08.2016.
16. The Capital investment of the industry is Rs. 4500.00 Lakh.

For AND ON BEHALF OF M.P.C. BOARD

(Signature)
 (Dr. A. N. Harshvardhan)
 Regional Officer, Raigad

To,
 M/s. Ocean Highway Facilities & Solution Pvt. Ltd.
 At. Thanenhave, Mumbai- Pune Expressway,
 Tal. Khalapur, Dist. Raigad.

Received Consent fee of -

Sr. No.	Amount(Rs.)	DD. No.	Date	Drawn On
1	75000/-	IBKL160727738512	27/07/2016	IDBI

Copy to:

Sub Regional Officer-I, M.P.C. Board, Raigad-
 He is requested to submit the compliance report of consent conditions.

MPCB-Consent-0000010805



Page 5 of 5

(Signature)
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10/2007

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479

ANNEXURE A-2



Schonale
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4/2009

ANNEXURE A-3

480



Stehende

-TRUE COPY-

Image © 2021 Maxar Technologies

10/2011

ANNEXURE A-4

N

481

Standa

-TRUE COPY-

Image © 2021 Maxar Technologies

Google Earth

11/2013
 1985 2020



Expressway Truck Terminus



Shenale
 -TRUE COPY-

Image © 2021 CNES / Airbus

MSRDC Truck Terminal Toilet

Khalapur MSRDC Truck Terminal

Google Earth

1985

Imagery Date: 11/11/2013 18°47'38.12" N 73°17'49.52" E elev 49 m eye alt 875 m

1/2016

ANNEXURE A-6

483

Shankle

-TRUE COPY-

Image © 2021 Maxar Technologies

Google Earth

10/2018

ANNEXURE A-7

484

Sarsan

Schande
-TRUE COPY-

Image © 2021 CNES / Airbus
Image © 2021 Maxar Technologies

Google Earth

11/2020

ANNEXURE A-8

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485



Sahavale
-TRUE COPY-

Image © 2021 Maxar Technologies

Google Earth

7/2021

ANNEXURE A-9

486

Expressway Truck Terminus

MSRDC Truck Terminal Toilet

Khalapur MSRDC Truck Terminal

Bhandale
-TRUE COPY-

Image © 2021 Maxar Technologies

Google Earth

गावचा नमुना सात

(अधिकार अभिलेख पत्रक)

(महात्मा जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७)

फॉर्म निवडण्याचे ठिकाण
श्री गणेश स्टेरलरी मार्ग, खा.

गाव खारखण तालुका खारखण

भूतपत्र क्रमांक	भूतपत्र क्रमांकाचा उपविभाग	भू-धारणा पध्दती	भोगवट्याचे नांव	खाते क्रमांक
७	११	२	(U) (E) (E) (30E) (36E)	
दोस्ताने रचविलेला मंत्र	गामिणे		(महामा) रघुनाथ नाम	
लागवडीयोग्य क्षेत्र	एकर	आर		
	०-३१	५		इतर आकारणी (E37) (932) (906) (370) (373) (372) (E35) (420) (E28)
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एकूण				

गावचा नमुना बारा

पिकाची नोंदणी

(महात्मा जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २१)

वर्ग	हंगाम	पिकाखालील क्षेत्राचा तपशिल							लागवडीसाठी उपलब्ध नसलेली जमीन		जल सिंचनाचे साधन	जमीन करणाराचे नांव			
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तारीख

24 AUG 2011

पो. माटेल

हस्ताक्षर

महसूल दाली

(अधिकार अभिलेख पत्रक)

गाव - खारडीग तालुका - श्यामपु

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			शान्ति नारायण गायकवाड	विकास व संरक्षण विभाग क. १
फोटोकरण (लागवडीयोग्य नसलेले)			प्रसाधना नारायण गायकवाड	मुंबई - ४०००१५
	०-३-६		शिवाजी नारायण गायकवाड	राज्य रुते विभाग, मुंबई (१२)
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कुई विहरे आकारणी				
एकूण				

गावचा नमुना बारा पिकाची नोंदणी

(गावचा जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २९)

वर्ग	हंगाम	पिकाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन	जमीन करणाराचे नांव					
		मिश्र पिकाखालील क्षेत्र				निर्मळ पिकाखालील क्षेत्र									
		पिकाच्या संकेत प्रमाणाक	खंड स्थिति	अखंड स्थिति	घटक पिके व प्रत्येका खालील क्षेत्र	पिकाचे नांव	जल स्थिति	अखंड स्थिति			स्वरूप	क्षेत्र			
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
		कं.आ.	हं.आ.	हं.आ.	हं.आ.	हं.आ.	हं.आ.	हं.आ.	हं.आ.	हं.आ.		हं.आ.			

२०१०
२०११

०-२४-१ ६६ ०-०५-०

अंतराल महसूल नकल दिली

तारीख

पो. पाटील

24 AUG 2011

जिल्हाधिकारी
मुंबई

गावचा नमुना सात

(अधिकार अभिलेख पत्रक)

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदपत्रा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७)

फॉर्म निळ्याचे छिद्राने

श्री गणेश स्टेशनी मार्गे, खालापूर

गाव सारसन

तालुका खाळापूर

भूमापन क्रमांक	भूमापन क्रमांकाचा उपविभाग	भू-वर्णा पध्दती	भौगोलिक क्षेत्राचे नाव	खाते क्रमांक
११	२	२	(१५) (१६) (१७)	
शेतकऱ्याचे स्थानिक नाव	नांदेड		विकास रघुनाथ पुरी	कुळाचे नांव
लागवडीयोग्य क्षेत्र	हेक्टर	आर	अविनाथ रघुनाथ पुरी	संळ
			लक्ष्मीबाई रघुनाथ पुरी	रु.
			वेदना चंद्रकांत पुरी	पैसे
			मंदा सुहास गोखरी	
			अनिता शंकांत पुरी	
			(६६७)	
				उत्तर आकारणी
				(१२२) (१७०) (१८८) (२०२)
				(२२६) (२७३) (३८०)
				(३८१) (३८२) (६५६)
संपूर्ण क्षेत्र	०-०६-८			
पोटखर्या (लागवडीयोग्य क्षेत्राचे)	०-०६-८			
कां (अ)	०-०-५			
कां (ब)	०-०-५			
आकारणी	समय	दिवे		
दुसरी किंवा तिसरी आकारणी	०-५०	(६८३)		
				सीमा आणि भूमापन त्रिजे

गावचा नमुना बारा

पिकाची नोंदणी

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदपत्रा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २१)

वर्ष	खान	पिकाखालील क्षेत्राचा तपशिल									लागवडीसाठी उपलब्ध नसलेली जमीन		जल सिंचनाचे साधन	जमीन करणाराचे नांव
		पिठ पिकाखालील क्षेत्र					निर्भळ पिकाखालील क्षेत्र				रुप	क्षेत्र		
		पिकाचा प्रकार	जल सिंचित	अजल सिंचित	घटक पिके व प्रत्येक खालील क्षेत्र	पिकाचे नाव	जल सिंचित	अजल सिंचित	पिकाचे नाव	जल सिंचित				
१	२	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	१४	१५	१६

२०१०
२०११

आत ०-०६-८

गावथा नमुना सात

(अधिकार अधिनियम प्रकळ)
 (महाराष्ट्र जमीन महसूल अधिनियम अन्वयेत आणि नोंदणी (तयार करणे व सुविधित ठेवणे) नियम १९७१ यातील नियम २९)

पुणे जिल्हा जिल्हा
 वी नकाशा ठरवलेली गावे, जालापूर

गाव भारतखो

तालुका जालापूर

सुमन क्रमांक	भूमापन प्रकल्प/उपविभाग	न-घातण प्रकल्प	भोगदाखलचे गाव		खोली
११	३३	३	१३४	५५२	६६६
रोताचे द्याविक नाव			७३८		
लागवडीसंबंध क्षेत्र	हेक्टर	जरा	७३८		
	०-५८५		७३८		
एकूण	०-५८५		७३८		
पोटखराय (लागवडीसंबंध नसलेले)			७३८		
घा (अ)	०-५२९		७३८		
घा (ब)	०-५३४		७३८		
एकूण			७३८		
आकारणी	रुपये	पैसे	७३८		
जुद्धे किंवा विरेश जावली			७३८		
एकूण			७३८		

गावथा नमुना बारा
 बिकाची नोंदणी

(महाराष्ट्र जमीन महसूल अधिनियम अन्वयेत आणि नोंदणी (तयार करणे व सुविधित ठेवणे) नियम १९७१ यातील नियम २९)

वर्ष	हंगाम	पिठाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन		जमीन लागवडीचे नाव				
		मिश्र बिकाखालील क्षेत्र				मिश्र बिकाखालील क्षेत्र			स्वतः	क्षेत्र					
		मिश्र बिकाचे क्षेत्र	पट्टा भिन्न व प्रत्येका खातीत क्षेत्र	पिकाचे क्षेत्र	जमीन क्षेत्र	पिकाचे क्षेत्र	जमीन क्षेत्र	पिकाचे क्षेत्र							
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
		हे.जा.	हे.जा.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.		

अरसात भरविलेले नकल दिली

तारीख 8 JUN 2011

8 JUN 2011

मजारी रत्ना साजगाव
 तालुका - जालापूर

गावचा नमुना सात

(अधिकार अभिलेख पत्रक)

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ बर्तोल नियम ३, ५, ६ आणि ७)

फॉर्म निदेशाचे ठिकाण
श्री गणेश स्टेव्हानी पार्क, खालापूर

गाव - नारायण तालुका - खालापूर

भूतपत्र क्रमांक ११	भूतपत्र क्रमांकाचा उपविभाग ३ अ	भू-धारणा पध्दती १	मौल्यमापन क्रमांक १३६	मौल्यमापन क्रमांक ५७२	मौल्यमापन क्रमांक ७७८	मौल्यमापन क्रमांक ६६६	खाले क्रमांक				
शासके इतिहासिक नांव जि.हा.७			कुसादिप दिपक पाटील				कुसाचे नांव १३३				
लागवडीयोग्य क्षेत्र	हेक्टर	आर	७७८				रु	१३३			
	०-५८-५										
एकूण	०-५८-५										
पोटकराचा (लागवडीयोग्य नसलेले) -	३६८						६२६				
वर्ग (अ)	०-१२-६										
वर्ग (ब)											
एकूण	०-५३-४						६२६				
आकारणी	रकमे	पैसे					६८३				
पुढी दिव्य निवेश आकारणी	८-७८						६२६				
एकूण	-	-									

इतर आकारणी **३६९** **२६६**
३६६ **६२६** **७७८** **६६६**

गावचा नमुना बारा पिकाची नोंदणी

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ बर्तोल नियम २९)

वर्ष	हंगाम	पिकाखालील क्षेत्राचा तपश्चिह्न									लागवडीसाठी उपलब्ध नसलेली जमीन		जमीन कारणातचे नांव		
		निम्न पिकाखालील क्षेत्र						निर्मित पिकाखालील क्षेत्र			एकरूप	क्षेत्र			
		मिथुनपत्राचा संकेत क्रमांक	जल स्थिति	अजल स्थिति	पिकाचे नांव	जल स्थिति	अजल स्थिति	पिकाचे नांव	जल स्थिति	अजल स्थिति					
		हे.आ.	हे.आ.		हे.आ.	हे.आ.	हे.आ.	क.आ.		हे.आ.		हे.आ.			

ज्ञान **०-५८-५** रकमा **०-०६-८**

२०११
२०१२

(सुरमावत)
सुरमावत

अस्तित्वात बरकतुम गाळत दिती

तारीख **०६/०२/२०१२** वे घटौल

तलाठीलारी
सजा साजगांव
ता. खालापूर

गावचा नमुना सात

पंचम निवडणुकेचे ठिकाण
पो. पाटील, तालुका - ग्वालपूर

(अधिकार अभिलेख पत्रक)

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदयद्द (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७)

गाव - साखर

तालुका - ग्वालपूर

भूनाम क्रमांक	भूनाम क्रमांकाचा उपविभाग	भू-घातका प्रकार	भोगवट्याचे नोंद	सात क्रमांक
११	२ अ	१	१२४ ५७२ ६८९ ७३८	
वेताचे स्थानिक नांव	वीक्षण		मुक्तिप विक्र पाविस	मुक्ताचे नोंद
			६२४ ७३८	खंड
लागवडीसाठी क्षेत्र	हेक्टर	अर		रु.
	०-५८-५			५६
एकूण	०-५८-५			
पोटखराचा (लागवडीसाठी क्षेत्रातील) क्षेत्र				इतर आकारणी ३८५ २६६ ३२९ ६२४ ७३८
नं (अ)	०-५२-८		६२४	
नं (ब)			६२९	
एकूण	०-१०५-६		६२४	
आकारणी	रुपये	पैसे	६२४	
	८	७४		
जुद्धे किंवा विरेम आकारणी				सीमा आणि भूनाम चिन्हे
एकूण				

**गावचा नमुना बारा
पिकाची नोंदणी**

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदयद्द (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २९)

वर्ष	हंगाम	पिकासाठी क्षेत्राचा तपशिल									लागवडीसाठी उपलब्ध नसलेली जमीन	जमीन करणाराचे नांव			
		मिश्र पिकासाठी क्षेत्र						निर्भळ पिकासाठी क्षेत्र							
		पिकाचे नाव	उत्पन्न स्थिति	पिकाचे नाव	उत्पन्न स्थिति	उत्पन्न स्थिति									
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
		हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.		हे.आ.			
		साखर ०-५८-५						रबारी ०-०८-८							

अस्ताल बरहुकुम नकल दिली

तारीख १५/११/१३

पो. पाटील

तेलमटी - सहायकीय
तालुका - ग्वालपूर

२०
२०-३२
२०३३

पुणे मिळण्याचे दिनांक
श्री गणेशाय नमः
श्री गणेशाय नमः

गावचा नमुना सात

पुणे मिळण्याचे दिनांक
श्री गणेशाय नमः

(अधिकार अभिलेख पत्रक)

(महाराष्ट्र जमीन मंडळ अधिष्ठाता अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७)

गाव सारका

तालुका खारबापूर

भूमापन क्रमांक	भूमापन प्रमाणाचा उपविभाग	भू-धत्तता पध्दती	भूमापन क्षेत्राचे माल	खाने क्रमांक
११	३अ	१	कुवपिप विपक पक्षिप	कुवपिप विपक पक्षिप
नेताचे स्वात्मिक नाव	जी.ए.ए.			
लागवधीचे क्षेत्र	हेक्टर	आर		
	०-५६-५			
एकूण	०-५६-५			
पोस्टकारणा (लागवधीचे क्षेत्र नसलेले)				
	३४८			
बन (अ)	०-१२-९			
बन (ब)				
एकूण	०-१२-९			
आकाराची	एकूण	एकूण		
	८ = ७८			
जुडी किंवा विरोध आकारणी				
एकूण				

**गावचा नमुना बारा
पिकाची नोंदणी**

(महाराष्ट्र जमीन मंडळ अधिष्ठाता अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २९)

वर्ष	इनाम	पिकव्यालील क्षेत्राचा तपशील							लागवधीसाठी उपलब्ध नसलेली जमीन	कात क्षेत्राचे सापण	जमीन करणाराचे नाव			
		विपक विव्यालील क्षेत्र			निभेक पिकव्यालील क्षेत्र									
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५
		ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.
२०१३	२०१४	गाव ०-५६-५ खारबापूर ०-०९-८												

जमिनी मंडळ, पुणे

तारीख २१/११/२०१४

निलेश साजगाव
तालुका - खारबापूर

गावचा नमुना सात

(अधिकार अभिलेख पासक)

फॉर्म मिळव्यावे
श्री कांदा स्टेशनरी

(नदर) जैन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुरक्षित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ &

नि.स.सू.का.क.३३ प्रमाणे

गाव - सारसन

तालुका - स्वाळपूर

पत्र क्रमांक	भूसापन क्रमांकाचा उपविभाग	भू-धारणा पध्दती	भोगवट्यासंबंधी गाव	खाले क्रमांक
११	४ अ	२	५२ ५२ ६० ६५ ७२४	कुळाचे नांव
रोट्याचे स्थानिक नांव	नांदावा		नवाबाई गजवंत वरत	फंड
लागवडीयोग्य क्षेत्र	हेक्टर	आर	३१४	र. पैसे
	०-२७-०			"शासनाच्या परवानगी शिवाय खरेदी-विक्रीस बंदी"
पोटखराबा (लागवडीयोग्य नसलेले) -	एकूण ०-२७-०			इतर आकारणी
वर्ग (अ)	०-३-०			११४ २१३ ३१४ ६२६
वर्ग (ब)				६५५ ६०६ ६४४
एकूण	०-३०-०			साजगांव वि. नि. का. सह. सो.
आकारणी	रुपये पैसे			बा.र.र. ५००/- बॅंका
जुडी विधा विशेष आकारणी	४-६२			इकरावटा २०/५१००
एकूण				सीना आणि भूसापन दिवचे

गावचा नमुना बारा पिकाची नोंदणी

(गहातच जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुरक्षित ठेवणे) नियम १९७१ यातील नियम २९)

वर्ग	खण्ड	पिकाखालील क्षेत्राचा तपशील							लागवडीसाठी उपलब्ध नसलेली जमीन		जमीन करणाऱ्याचे नांव	
		मिश्र पिकाखालील क्षेत्र				निर्मोक पिकाखालील क्षेत्र			एकूण	क्षेत्र		
		पिकाबाबतचे विवरण	एकूण क्षेत्र	अजल क्षेत्र	अजल क्षेत्र	पिकाचे नांव	एकूण क्षेत्र	अजल क्षेत्र				
१	२	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	१४	१५	१६

२०१०
२०११

२०१०
२०११

प्रात ०-२७-०

अस्सल बरगुळम नळल धिली

तारीख

1.8 DEC 2010

पो. पाटील

तलाठी-कांदा साजगांव
स्वाळपूर

गावचा नमुना सात

महानगरपालिका क्षेत्र
पो. कार्यालय, पो. कार्यालय, पो. कार्यालय

(अधिकृत अधिकृत अधिकृत)

(महानगरपालिका क्षेत्र अधिकृत अधिकृत अधिकृत नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७)

दिनांक २४/१२/२०१९

तहसील खोशामुख

भूमापन क्रमांक	भूमापन क्रमांकाचा उपविभाग	भू-धारणा पध्दती	भौगोलिक नोंद			खाली क्रमांक
१७	४३	१	१३४	५७२	६७०	मुळाचे नोंद खंड
क्षेत्रीय स्थानिक नोंद	कोरप केडा		७९२	७९२		क. वेत
लागवडीयोग्य क्षेत्र	हेक्टर	आर	सिफ साकारावेक पारिध			
			७९२			
	०-५४०		५४०			इतर आकारणी
	०-५४०					१० ३६६
पोटकाराबा (लागवडीयोग्य नसलेले) -			४६३			
वर्ग (अ)	०-२००					
वर्ग (ब)						
एकूण	०-२४०					
आकारणी			५६०			
कुठे किंवा विशेष आकारणी						सोप आणि भूमापन विन्हे
एकूण						

गावचा नमुना बारा

पिकाची नोंदणी

(महानगरपालिका क्षेत्र अधिकृत अधिकृत अधिकृत नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २९)

वर्ष	हंगाम	पिकाखालील क्षेत्राचा तपशिल									लागवडीसाठी उपलब्ध नसलेली जमीन		जल सिंचनाचे साधन	जमीन कल्याणचे नोंद	
		मिश्र पिकाखालील क्षेत्र					निर्भक्त पिकाखालील क्षेत्र				एकरूप	क्षेत्र			
		पिकाबाबत संकेत प्रामाण्य	कार सिंचित	उजवा सिंचित	घटक पिके व प्रत्येक खालील क्षेत्र	पिकाचे नोंद	जल सिंचित	उजवा सिंचित	एकरूप	क्षेत्र					
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
		हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.			

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०.२१०
५२०-५०-०

३४०००

अस्तित् बरतणुन नकाल दिनी

तारीख २४/१२/२०१९ पो. पाटील

तहसील खोशामुख पो. कार्यालय खोशामुख

गावचा नमुना सात

(अधिकार अधिलेख पत्र)

(महासद्व जमीन महसूल अधिकार अधिलेख आणि नोंदवद्दा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७)

फॉर्म निकाशाचे विभाग
श्री गणेश स्टेशनरी कार्ड, खालापूर

गाव - सांदराव तालुका - खालापूर

भूपापन क्रमांक	भूपापन अधिकाशाचे तपविभाग	भू-धारणा प्रकार	भोगवदारचे नांव	सात क्रमांक
१७	४ अ	१	३३४ ५७२ ७३२ ECE	
हेतवे स्थानिक नांव	लागवडीचे क्षेत्र	हेक्टर	आर	मुळाचे नांव
लागवडीचे क्षेत्र	हेक्टर	आर		खंड
	०-७४-०		५९८	स. फा
	एकूण ०-७४-०			इतर आकारणी ३९१ ४६६
भोगवदार (लागवडीचेय नसलेले) -				
३४८				
अ (अ)	०-२०-०		५९८	
अ (म)				
एकूण	०-२४-०			
आकारणी	रुपये	पैसे	४२३	
	०-६०			
जुद्धे रीत विरोध आकारणी			५९८	सीमा आणि भूपापन विहे
एकूण				

**गावचा नमुना बारा
पिकाची नोंदणी**

(महासद्व जमीन महसूल अधिकार अधिलेख आणि नोंदवद्दा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २९)

क्र.	हंगाम	पिकाखालील क्षेत्राचा तपविल						लागवडीसाठी उपलब्ध नसलेली जमीन		जल विचाराचे साधन	जमीन करणाराचे नांव						
		मिश्र पिकाखालील क्षेत्र			निर्मळ पिकाखालील क्षेत्र			स्वरूप	क्षेत्र								
		पिकाचा प्रकार	जल सिंचित	अजल सिंचित	घटक पिके व प्रत्येक खालील क्षेत्र	पिकाचे नांव	जल सिंचित					अजल सिंचित					
१	२	१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५	१६
		हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.	हे.आ.							

अरसल बरहुम नबल दिली

तारीख ०८/०१/२०१२ पो. पाटील

तलाठी
सजा साजगांव
ता. खालापूर

२०/१०/२०१२

गावचा नमुना सात

पुणे जिल्ह्याचे विभाग
श्री मंगल रोडवली गाव, खानापूर

(अधिकार अधिनियम प्रकर)

(महाराष्ट्र जमीन मालकी अधिकार अधिनियम आणि नोंदवहा (रद्द करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७)

गाव - सारसन

तालुका - खानापूर

भूपापन क्रमांक	भूपापन क्रमांकाचा अधिनियम	भू-पापना स्थळी	भोगवट्याचे नांव				घाती क्रमांक
१५	४ अ	१	१३४	५७२	५९८	६६६	जुळाचे गळ
दस्तावे रचयिताचे नाव	साधन वेडेव		७१२				स. फेत
लागवडीयोग्य क्षेत्र	हेक्टर	अर	विपक आन्नासाहेब पटेल				इतर आकारणी
	०-४४-०		७१२				७९० २९६
मोठ्यात (लागवडीयोग्य मरलेले) -	३४६		७९८				
जम (अ)	०-२०-०						
जम (ब)							
एकूण	०-६४-०		७९३				
आकारणी	०-६०		५९८				
जुद्धे किंवा विशेष आकारणी							सोसा अति भूदान विन्दे

गावचा नमुना बारा
पिकाची नोंदणी

(महाराष्ट्र जमीन मालकी अधिकार अधिनियम आणि नोंदवहा (रद्द करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २९)

वर्ष	हंगाम	पिकव्हालील शेताचा तपशिल									लागवडीसाठी उपलब्ध मरलेली जमीन		जमीन क्षेत्राचे नांव	जमीन क्षेत्राचे नांव
		मिश्र पिकाव्हालील क्षेत्र					निर्मळ पिकाव्हालील क्षेत्र				खण	क्षेत्र		
		पिकाव्हालील क्षेत्राचे नाव	उत्पत्ती	उत्पत्ती	उत्पत्ती	उत्पत्ती	उत्पत्ती	उत्पत्ती	उत्पत्ती	उत्पत्ती				
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५
		ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.		
		गाव ०-२४-० ५०-५०-०												

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२०१३

अखिल करमुक्ता मजल दिली

तारीख २४/१२

पो. पाटील

तलाठी साजगाव
तालुका - खानापूर

फॉर्म निलग्याचे ठिकाण
महाराष्ट्र नदी मार्ग, खालापूर

गावचा नमुना सात

(अधिकार अभिलेख पत्रक)

श्री गणेश

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम ३, ५, ६ आणि ७.)

गव सारसन तालुका खालापूर

भूमापन क्रमांक 90	भूमापन क्रमांकाचा उपविभाग 8 अ	भू-धारणा पध्दती 9	भूमापनाचे मांज 938 942 944 946	खाते क्रमांक
शासनाचे स्थानिक नांव बौध्द वेश	लागवडीयोग्य क्षेत्र	हेक्टर	आर	वृद्धाचे मांज खंड
				रु. फीसे
	एकूण 0-08-0			इतर आवकणी 940 944
पोटाखराचा (लागवडीयोग्य नसलेले) 386			944	
वर्ग (अ)	0-20-0			
वर्ग (ब)				
एकूण	0-28-0			
आवकणी	रुपये फीसे			
कुठे किंवा विशेष आवकणी	0-00		943 944	सीमा आणि भूमापन कि
एकूण	-			

**गावचा नमुना बारा
पिकाची नोंदणी**

(महाराष्ट्र जमीन महसूल अधिकार अभिलेख आणि नोंदवहा (तयार करणे व सुस्थित ठेवणे) नियम १९७१ यातील नियम २९.)

वर्ष	हंगाम	पिकाखालील क्षेत्राचा तपशील										जमीन क्रमणाराचे नाव		
		मिश्र पिकाखालील क्षेत्र					निर्भेद पिकाखालील क्षेत्र						लागवडीसाठी उपलब्ध नसलेली जमीन	
		मिश्र पिकाचा स्विकृत क्रमांक	जल सिंचित	अजल सिंचित	घटक पिके व प्रत्येका खालील क्षेत्र	पिकाचे नाव	जल सिंचित	अजल सिंचित	पिकाचे नाव	जल सिंचित	अजल सिंचित		एकक	क्षेत्र
१	२	३	४	५	६	७	८	९	१०	११	१२	१३	१४	१५
		ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.	ह.आ.		
					सात	0-28-0					50-50-0			

20/10
20/10
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2093
2098

जल बंधुदाम नंदलाल दिली

तारीख 21/11/2014 वा. पाटील

नलाटा राजगाव तालुका - खालापूर

Sahavale
-TRUE COPY-

1807/DBR/2013



**भारत सरकार
जल संसाधन मंत्रालय
केंद्रीय भूजल बोर्ड**

**GOVERNMENT OF INDIA
MINISTRY OF WATER RESOURCES
CENTRAL GROUND WATER BOARD**

**महाराष्ट्र राज्य के अंतर्गत रायगढ जिले की
भूजल विज्ञान जानकारी
GROUND WATER INFORMATION
RAIGARH DISTRICT
MAHARASHTRA**



By
Sourabh Gupta
Scientist-D

द्वारा
सौरभ गुप्ता
वैज्ञानिक - घ

मध्यवर्ती क्षेत्र
नरनरपुर
CENTRAL REGION
NAGPUR
2013

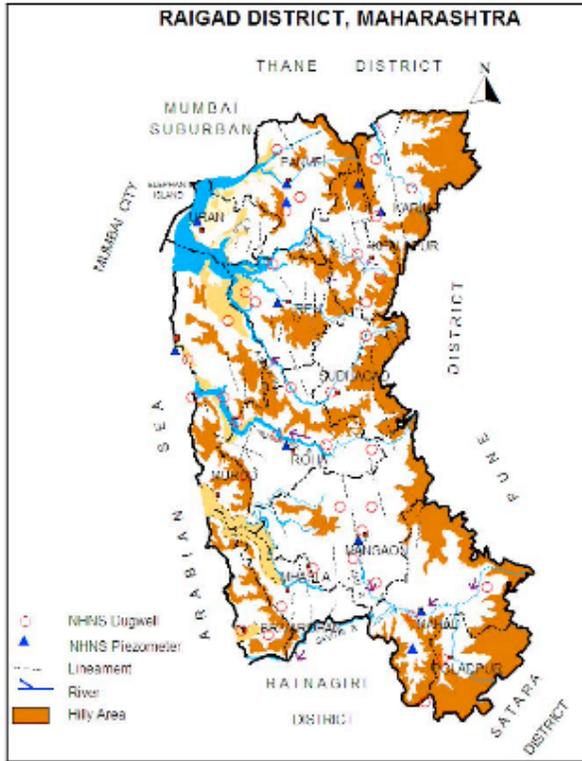


Figure 1: Location

Table 2: Salient Features of Ground Water Exploration. (upto March 2012)

S. No.	Taluka	Wells Drilled		Depth (m bgl)	SWL (m bgl)	Discharge (lps)	Zones encountered (m bgl)
		EW	OW				
1.	Alibag	3	0	187-200	3.80	0.14-0.38	-
2.	Karjat	2	0	200.00	6.00	Traces – 0.38	-
3.	Khalapur	5	2	116.00 – 200.00	8.93 – 9.00	0.38 – 15.00	54.00 – 79.00
4.	Mahad	6	4	75.00 – 200.00	1.18 – > 100	0.05 – 12.18	10.00 – 101.60
5.	Poladpur	2	2	150.00 – 200.00	4.50 – 9.00	Traces – 12.18	16.00 – 137.00
6.	Mangaon	6	2	184.30 – 200.00	0.60 – 85.00	0.38 – 8.75	12.00 – 196.00
7.	Mhasala	1	0	200.00	5.20	1.80	-
8.	Murud	1	0	75.00	4.50	5.94	16.00 - 18.00
9.	Panvel	4	0	84.00 - 200.00	8.11 - 11.60	0.24 – 3.17	95.00

10.	Pen	4	3	93.00 – 175.00	2.69 – 16.69	0.14 – 29.16	79.00 – 172.00
11.	Poladpur	2	2	150.00 – 200.00	4.50 – 9.00	3.77 – 12.18	16.00 – 137.00
12.	Roha	7	2	140.60 – 201.30	1.00 – > 50.00	Traces – 12.18	7.00 – 184.00
13.	Sudhagarh (Pali)	2	1	46.50 – 145.50	2.35 – 4.92	0.38 – 7.76	17.00 – 139.00
14.	Tala	2	0	193.30 – 200.00	6.20 – 6.32	0.78 – 2.16	10 - 150
Total		47	18	46.50-201.30	0.60 - >85.00	Traces to 29.16	12.00 – 196.00

It is observed from Table-2 that drilled depth of the wells ranged from 46.50 to 200.00 metre below ground level (m bgl) with discharge ranging from traces to 29.14 litres per second (lps). Out of 46 exploratory wells drilled in the district, 10 wells (about 33%) are high yielding with discharge of more than 3 lps. Water bearing zones were encountered between the depth of 12 and 196 m bgl, thus indicating the presence of water bearing zones even at deeper depths beyond 100 m bgl. The static water levels ranged from 0.98 to >85 m bgl.

2.0 Climate and Rainfall

The climate of the district is typical of west coast and characterized with plentiful and regular seasonal rainfall, oppressive weather in summer and high humidity throughout the year. The mean minimum temperature is 17.7°C and mean maximum temperature is 31.8°C.

The analysis of long term rainfall data indicates that normal annual rainfall over the district ranges from 2200 mm to more than 3000 mm in the plains and it is above 5000 mm in the hills. The minimum rainfall is in the northwest around Uran (2197 mm) and maximum around Mahad (3360 mm). The annual rainfall data for the period 2002-2012 is also compiled and is given in Table-3. The average rainfall for given 10 years ranges from 2253 (Uran) to 7598 mm (Poladpur).

Table 3: Annual Rainfall Data (2002-2012). (mm).

Taluka	2003	2004	2005	2006	2007	2008	2009	2010	2011	2012	Avg.
Alibag	-	2527.7	2325.2	2451.30	3451.00	3064.00	3083.00	2165.00	2443.00	2286.00	2644.02
Karjat	2334.9	3251.7	4805.4	4798.00	3465.00	4400.00	4260.00	3149.00	3490.00	2750.00	3670.40
Khalapur	3082.00	3060.30	4320.00	3836.20	3177.00	33380.00	3658.00	3043.00	3206.00	2316.00	6307.85
Mahad	2583.9	3332.10	4358.10	3624.00	5892.00	3299.00	3760.00	3356.00	3784.00	2512.00	3650.11
Mahasala	3519.10	3706.10	3860.10	3481.80	4224.00	3593.00	4577.00	3788.00	3178.00	2545.00	3647.21
Mangaon	3453.70	3762.10	3787.50	3660.20	3763.00	3183.00	3987.00	3666.00	3358.00	2194.00	3481.45
Murud	2659.30	3091.40	2734.90	2744.40	3531.00	3751.00	3829.00	2536.00	2032.00	2320.00	2922.90
Panvel	3021.90	2702.00	2778.50	3878.60	3300.00	3393.00	3635.00	2367.00	2991.00	2102.00	3016.90
Pen	2022.00	2169.60	3003.20	2711.50	3300.00	2650.00	2976.00	2101.00	2585.00	1283.00	2480.13
Poladpur	3304.6	3875.00	5390.00	4777.00	4202.00	3351.00	40720	3594.00	3990.00	2783.00	7598.66
Roha	3654.1	3900.20	4573.50	4005.50	3722.00	3793.00	4126.00	2456.00	3717.00	2286.00	3623.33
Shriwar-dhan	2307.20	2795.50	2786.30	2573.40	3394.00	3682.00	4065.00	2877.00	2629	2380.00	2948.94
Sudhagad	3680.00	3921.5	4671.2	4313.00	3806.00	3927.00	4494.00	3292.00	3847.00	2558.00	3850.97
Tala	3952.40	3770.40	4487.400	4142.00	3652.00	3548.00	4315.00	3671.00	3104.00	2288.00	3693.02
Uran	2006.80	2108.30	2205.5	2433.40	2602.00	2890.00	3084.00	1800.00	2328.00	1072.00	2253.00

(Source: www.agri.mah.nic.in)

भारत मौसम विज्ञान विभाग (पृथ्वी विज्ञान मंत्रालय)

INDIA METEOROLOGICAL DEPARTMENT (MINISTRY OF EARTH SCIENCES)
REPORT NO. ESSO/IMD/HS/R. F. REPORT/01(2017)/23

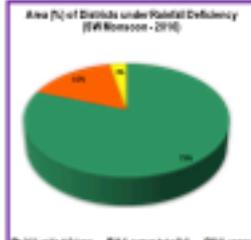
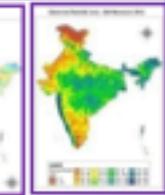
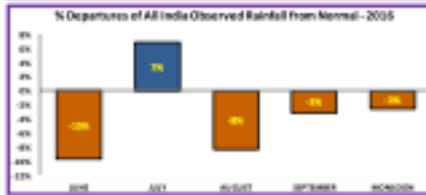
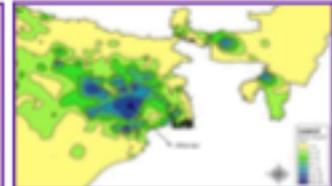
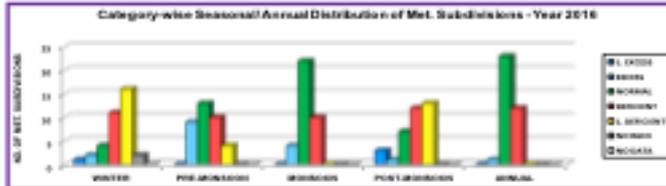
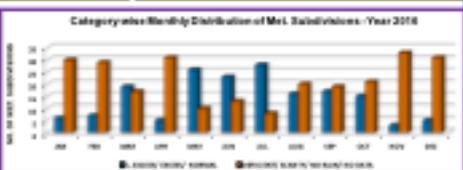
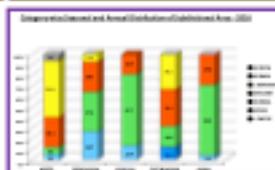


भारत के वर्षा आंकड़े

Rainfall Statistics of India - 2016

by

एम. के. पुरोहित एवं डॉ. (श्रीमती) सुरिंदर कौर
M. K. Purohit and Dr. (Mrs.) Surinder Kaur



जल मौसम विज्ञान प्रभाग, भा. मौ. वि. वि., लोदी रोड, नई दिल्ली
Hydromet Division, India Meteorological Department, Lodi Road, New Delhi - 110003

DISTRICT-WISE SEASONAL & ANNUAL RAINFALL STATISTICS

The rainfall statistics for 660 districts of India was prepared during the year 2016. The districtwise observed seasonal and annual rainfall for the districts whose data are received throughout the year is given in Table 23. Also the percent departures of observed rainfall from their normals have been given in Table 24. It may be seen that the rainfall for some of the districts are not available, which is due to non-availability of data either by sudden developments of faults in the instruments or by remote/difficult locations of the stations in the districts. Annually, the District of East Khasi Hills in Meghalaya received the highest rainfall of 6526.2 mm where as the District Ladakh (Leh) in Jammu & Kashmir received the lowest rainfall of 20.8 mm, which resembles with the normal pattern of rainfall in India.

Table 23: District-wise Monthly Rainfall (mm) - Year 2016

DISTRICTS	WINTER	PRE-MONSOON	MONSOON	POST-MONSOON	ANNUAL
A & N ISLAND (UT)					
NICOBAR	233.8	141.0	1350.2	1172.6	2897.6
NORTH & MIDDLE ANDAMAN	27.2	180.2	1343.5	869.2	2420.1
SOUTH ANDAMAN	63.9	255.2	1932.9	1043.2	3295.1
ANDHRA PRADESH					
ANANTAPUR	9.8	95.4	261.4	27.5	394.2
CHITTOOR	2.9	110.0	359.3	191.9	663.9
CUDDAPAH	14.7	48.0	442.5	85.6	590.8
EAST GODAVARI	2.3	143.9	861.5	83.7	1091.4
GUNTUR	0.2	113.0	771.1	81.0	965.3
KRISHNA	1.0	119.9	801.0	95.0	1016.9
KURNOOL	4.3	71.9	517.2	12.7	606.2
NELLORE	7.0	124.0	242.8	220.2	593.9
PRAKASAM	0.4	64.2	398.7	86.1	549.4

DISTRICTS	WINTER	PRE-MONSOON	MONSOON	POST-MONSOON	ANNUAL
SRIKAKULAM	7.6	204.1	746.9	141.1	1099.7
VISHAKHAPATNAM	4.1	182.0	829.4	103.8	1119.2
VIZIANAGARAM	0.3	178.0	866.8	106.1	1151.2
WEST GODAVARI	1.1	104.1	984.2	59.4	1148.7
ARUNACHAL PRADESH					
ANJAW					
CHANGLANG	60.9	1040.0	1150.0	114.3	2365.1
DIBANG VALLEY	165.0			243.0	
EAST KAMENG	0.2	211.3	539.5	28.2	779.2
EAST SIANG	76.8	880.3	2851.4	229.7	4038.2
KURUNG KUMEY					
LOHIT	145.9	1244.5	1431.5	114.0	2935.9
LOWER DIBANG VALLEY	181.8	2048.1	3289.0	408.1	5927.0
PAPUMPARA	72.5	905.4	2368.0	194.5	3540.3
TAWANG	50.0	959.0	1159.2	117.0	2285.2
TIRAP		937.4	1434.2	95.0	
UPPER SIANG	247.4	1405.4	2912.7	352.2	4917.7
UPPER SUBANSIRI	67.6	460.8	1518.2	189.4	2236.0
WEST KAMENG	11.4	229.3	896.8	73.7	1211.1
WEST SIANG	108.0	340.6	1311.9	172.2	1932.7
ASSAM					
BAKSA	39.5	674.1	1175.0	97.8	1986.3
BARPETA	8.3	732.8	1779.2	112.7	2632.9
BONGAIGAON	7.0	833.8	1858.1	106.2	2805.1
CACHAR	67.3	1108.7	1660.9	262.6	3099.5
CHIRANG	42.6	997.7	2488.4	102.0	3630.7
DHEMAJI			1254.0	166.0	
DHUBRI	8.7	782.4	1436.4	173.2	2400.7
DIBRUGARH	83.9	874.7	1201.5	120.9	2281.0
GOALPARA	5.0	863.7	1430.0	138.7	2437.4
GOLAGHAT	23.4	586.2	1045.4	78.3	1733.3
HAILAKANDI	77.1	1588.6	1441.8	224.3	3331.8

DISTRICTS	WINTER	PRE-MONSOON	MONSOON	POST-MONSOON	ANNUAL
BHANDARA	5.9	49.6	889.5	77.4	1022.5
BULDHANA	2.3	14.5	735.2	49.8	801.7
CHANDRAPUR	2.0	83.5	1375.3	96.7	1557.4
DHULE	0.0	6.4	419.7		
GADCHIROLI	4.4	43.4	1619.8	109.5	1777.2
GONDIA	3.4	73.5	1245.7	60.9	1383.5
HINGOLI		17.9	800.5		
JALGAON	0.0	5.5	636.3	63.3	705.2
JALNA	0.0	9.2	775.0	80.7	864.8
KOLHAPUR	0.0	15.7	1610.9	41.1	1667.7
LATUR	9.8	39.4	1011.1	141.1	1201.3
MUMBAI CITY	0.0	3.7	2507.0	67.4	2578.1
MUMBAI SUBURBAN	0.0	10.0	2894.5	78.7	2983.2
NAGPUR	17.8	26.3	795.6	68.3	908.0
NANDED	0.0	24.1	1024.5	115.6	1164.2
NANDURBAR	0.0	2.3	697.1		
NASHIK	0.0	29.6	1131.1	64.7	1225.5
OSMANABAD	5.9	28.3	748.0	116.1	898.3
PALGHAR	0.0	7.2	3052.0	73.8	3133.0
PARBHANI	0.3	13.5	916.6	89.0	1019.4
PUNE	0.2	18.8	1138.2	57.6	1214.8
RAIGAD	0.0	4.6	3885.3	117.9	4007.8
RATNAGIRI	0.4	2.3	4386.5	145.6	4534.8
SANGLI	3.3	27.7	591.1	16.5	638.5
SATARA	3.6	17.8	993.1	57.8	1072.3
SHOLAPUR	0.7	19.2	514.0	75.2	609.1
SINDHUDURG	0.0	2.8	3444.2	118.8	3565.8
THANE			2642.8		
WARDHA	11.6	33.6	965.2	61.4	1071.7
WASHIM	4.6	31.7	799.1	68.1	903.5
YEOTMAL	4.7	31.2	873.1	68.3	977.4
MANIPUR					

DISTRICTS	WINTER	PRE-MONSOON	MONSOON	POST-MONSOON	ANNUAL
CHANDEL		471.0		145.0	
IMPHAL EAST	32.2	573.8	710.8	183.5	1500.3
IMPHAL WEST	65.7	1316.0	2236.9	290.7	3909.3
THOUBAL		516.0		134.0	
UKHRUL		6.0			
MEGHALAYA					
EAST GARO HILLS	16.0	1059.8	2438.8	308.2	3822.8
EAST KHASI HILLS	22.4	1771.7	4363.3	368.8	6526.2
JAINTIA HILLS	16.9				
RI-BHOI	12.1	361.4	806.9	94.5	1274.8
SOUTH GARO HILLS		189.0		291.0	
WEST GARO HILLS	6.6	563.6	1214.1	69.4	1853.7
WEST KHASI HILLS	21.0	141.0			
MIZORAM					
AIZWAL	16.7	751.6	1472.2	269.2	2509.6
KOLASIB					
LUNGLEI	40.0		1355.1	137.3	
SAIHA	33.0	483.0	1698.0	300.0	2514.0
SERCHHIP	48.0	32.1	1647.5	177.8	1905.4
NAGALAND					
DIMAPUR	28.8	315.3	1160.2	96.9	1601.1
KEPHIRE	13.4			97.2	
KOHIMA	29.3	193.2	871.5	173.4	1267.5
MOKOKCHUNG	19.0			60.0	
MON	39.0				
PHEK	23.8	305.2	919.5	147.9	1396.4
WOKHA	51.0	106.0	1355.0	243.0	1755.0
ODISHA					
ANGUL	25.2	75.1	929.0	96.1	1125.3
BALASORE	56.3	212.6	1048.9	247.6	1565.4
BARGARH	15.3	45.2	920.2	54.1	1034.9
BHADRAK	45.9	212.4	1123.2	144.6	1526.1

**BEFORE THE NATIONAL GREEN TRIBUNAL
(WESTERN ZONE) BENCH, PUNE**

**APPLICATION NO.93/2015 (WZ)
(M.A. No.193/2015 & M.A. No.229/2015)**

CORAM:

**Hon'ble Shri Justice V.R. Kingaonkar
(Judicial Member)**

**Hon'ble Dr. Ajay A. Deshpande
(Expert Member)**

B E T W E E N:

- 1. Loksevabhavi Vikas Sanstha,** (through its Vice Chairman Smt. Jayashree Deepak Patil)
Age – 52 years,
Occupation - Social Worker
At Post – Sarsan Village,
Taluka – Khalapur, Dist – Raigad.
- 2. Mahesh Vishwasrao Patil,**
Age – 45 years, Occupation-
Social Worker, Residing at
Savroli Village, Taluka –
Khalapur, Dist – Raigad.
(Legal Representative of the
deceased/ late Sharad
Vishwasrao Patil)

.....Applicants

A N D

1. Managing Director & Vice Chairman,

Maharashtra State Road Development Corporation Ltd. (A Government of Maharashtra Undertaking)
Nepean Sea Road, Near Priyadarshani Sea Park, Mumbai – 400 036.

2. Regional Officer,

Maharashtra Pollution Control Board,
Raigad Bhavan, 6th Floor, Sector – 11, CBD-Belapur, Navi Mumbai – 400 614.

3. Additional Chief Secretary,

Environment Department, Government of Maharashtra & Chairman,
Maharashtra Pollution Control Board,
217, Annex Building, Mantralaya, Mumbai – 400 032.

4. District Collector-Raigad,

Dist – Raigad.

5. Supdt. Engineer,

Maharashtra State Road Development Corporation Ltd,
New Administrative Building, Ground Floor, Pune – 411 001.

6. Mhaiskar Infrastructure Pvt. Ltd,

Its Registered Office at 501, Dattashram, Hindu Colony, Lane No.1, Dadar, Mumbai-400 014.

7. Ideal Road Builders Pvt. Ltd.,

Its Registered Office at IRB Complex, Chandivali Farm,

Chandivali Village, Andheri
(E), Mumbai – 400 073.

.....Respondents

Counsel for Applicant :

Mr. Asim Sarode, Adv. &
Ms. Rucha Pande, Adv.

Counsel for Respondents :

Mr. Saket Mone, Adv. for Respondent Nos.1 and 5.
Mr. S. Sanyal, Adv. for Respondent No.2
Mr. J.A. Dabhole, Clerk Representative of Respondent
No.4
Mr. Virendra Pereira, Adv. & Mr. Swarup Patil, Adv. i/b
Divya Shah Associates for Respondent Nos. 6 & 7.

Date: January 15th, 2016

ORAL JUDGMENT

1. This Application is filed by the Applicants who claim to be victims of environmental degradation due to mis-management of the activities of Food Mall and Toll Plaza at Mumbai-Pune Express Highway at Khalapur.

2. Shorn of unessential, their contention is that on the Express Highway, there is no suitable waste management plant to take care of disposals and the waste generated from the Food Malls, particularly the waste

generated from the half consumed food or the food thrown unscientifically without required treatment by the consumers, customers or the other persons who use the eateries at the Mall. The stale food is heaped without any kind of organised mechanism, and sometimes lays helter-skelter outside the Food Mall which generates repugnant smell even to such an extent that passers-by feels nausea while going from nearby Express Highway of the Food Mall. The stale food and other waste water sometimes is mixed with flow of running drain water (nullah) which cause environmental danger due to adverse impact of causing breeding ground/ places for mosquitoes and other insects. The uncontrolled activities of the Food Mall, thus ought to be regulated in order to ensure proper environment on the Express Highway and nearby vicinity around the Food Mall.

3. The Applicants further alleged that though Maharashtra Pollution Control Board (MPCB) issued various directions, yet the Respondent Nos.1, 5, 6 & 7 did not take care to eradicate the problems and did not adhere to the directions. They alleged that Respondent Nos.1 and 5 utterly failed to comply with the directions of the MPCB as regards providing of adequate and suitable waste Management system at Khalapur Toll Plaza and Food Mall.

4. It is not necessary to reproduce the pleadings of the contesting Respondents inasmuch as though they have initially denied the averments made in the Application, yet subsequently the Respondent Nos.6 & 7 reported compliance of the directions issued by the MPCB, as far as proposal for provision of Sewage Treatment Plant (STP) at Toll Plaza, and the same was said to be in order after inspection by the MPCB. Obviously, Respondent Nos.6 & 7 are required only to complete STP as directed by the MPCB for which learned Advocate for Respondent Nos.6 & 7 states that it would be completed within two (02) months from approval/ consent granted by the MPCB. He states that an application is submitted to MPCB for grant approval for the STP for Khalapur Toll Plaza and foundation work is already completed. He makes such a statement under the instructions and therefore, we accept the same. Mr. Sanyal, learned Advocate appearing for MPCB would submit that the MPCB will consider the proposal and will expedite grant of consent which will be issued within a period of four (04) weeks hereafter.

5. We make it clear that after receiving the consent to establish/ approval, the work of establishment of STP and operation thereof at Toll Plaza by Respondent Nos.6 & 7 shall be made functional within a period of

three (03) months. In case of failure of Respondent Nos.6 & 7 to comply with these directions of the Tribunal, they will be liable to pay costs of Rs.20 Lakhs (Rupees Twenty Lakhs only) as remedial costs and further amount of Rs.5 Lakhs (Rupees Five Lakhs only) per month for restoration due to the default committed by them. Obviously, it is expected that in order to avoid such cost-wise penalty, the work of STP will be made operational within the stipulated time frame after the approval is granted by the MPCB.

6. So far as other directions regarding the Food Mall of Respondent No.1 are concerned, let it be noted that by order dated October 17th, 2015, this Tribunal directed the Respondent No.1 to prepare a comprehensive plan which shall include installation of waste management plan including STP through independent agency on cost sharing basis.

7. In pursuance of such direction, a plan is submitted by Respondent No.1. Learned Advocate for Respondent No.1 under instructions would submit that the proposed plan will be implemented as per the Work Order issued on December 22nd, 2015 and the entire process of preparation of report will be completed prior to end of February, 2016 and the report of compliance will be submitted to the Tribunal. He further submits that the

waste management plant including STP and MSW processing would be made operational by January, 2017. We point out that intimation to the contractors need not be separately given after the plan is prepared and approved but it should be *pari passu* activity in order to save time for implementation of the plan. This work shall be carried out expeditiously in order to ensure the availability of good quality ambient air, free of pollution, inside and outside the Food Mall. The disposal management in respect of the waste material, not only of food but other materials of disposable nature and useful for bio-degradation be shifted to the plant used for biodegradable and composting as well as the non-biodegradable materials like plastic waste shall be segregated and disposed of separately in scientific manner as the per guidelines of the MPCB and/or Expert Member of IIT, Powai. In the interregnum period, Respondent Nos.1 & 5 shall ensure that short term measures be taken to avoid pollution, within and outside the Food Mall premises.

8. Respondent Nos.1 & 5, in case of failure to comply above directions and timeline will be liable to pay exemplary penal cost for restoration of environment and therefore, we are putting them to caution so as to avoid the delay in execution of the directions of the Tribunal.

They are also directed to pay an amount of Rs.1 Lakh which shall be given by them to the Applicant No.1 as litigation cost.

9. The Application is accordingly, disposed of along with M.As filed therein i.e. M.A. No.193/2015 and M.A. No.229/2015 in above terms.

....., JM
(Justice V. R. Kingaonkar)

.....,EM
(Dr. Ajay.A. Deshpande)

Date : 15th January, 2016.
mk



-TRUE COPY-

Proof of Service

512

Service of Original Application No. 230 of 2020 In Earlier Original Application NO. 55 OF 2016(WZ) Between Jayashree Deepak Patil Vs. The Vice Chairman and Managing Director, Maharashtra State Road Development Corporation Ltd. & Ors.



me 3:42 PM



to saket.mone, mahabal60, advocatedangare, Sangramsingh ▾

G'day,
Sir,

In the abovementioned matter, we appear on behalf of the Applicant. Please find attached herewith a copy of an Additional Affidavit filed on the behalf of the Applicant in Original Application No. 230 of 2020 in Earlier Original Application NO. 55 OF 2016(WZ) Between Jayashree Deepak Patil Vs. The Vice Chairman and Managing Director, Maharashtra State Road Development Corporation Ltd. & Ors

Kindly, consider the present email as the service of the Application and acknowledge the receipt of the same.

...

Jayshree Patil
Additional Affid...



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